

IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION

PETITION FOR SPECIAL LEAVE TO APPEAL (C) NOS.16617, 22463 AND 16643 OF 2014
WITH
PRAYER FOR INTERIM RELIEF

Bharat Sanchar Nigam Limited

...Petitioner

-VERSUS-

The Commissioner Trade Tax U.P (Lucknow)

. ..Respondent

OFFICE REPORT

SLP(C) Nos. 16617 AND 22463 OF 2014

The matters above-mentioned were listed before the Hon'ble Court on 10th April, 2015 with Office Report when the Hon'ble Court was pleased to pass the following order:-

“Learned counsel for the petitioner prays for six weeks time to file rejoinder affidavit. The prayer stands allowed. It is hereby made clear that no further adjournment shall be granted.”

It is submitted that Counsel for the Petitioner has on 13th April, 2015 filed Rejoinder Affidavit in both the matters and copies of the same have been included in the Paper Books.

SLP(C) NO. 16643 OF 2014

The matter above-mentioned was listed before the Hon'ble Court on 20th March, 2015, when the Hon'ble Court was pleased to pass the following order:-

**“As prayed for by learned counsel for the respondent, counter affidavit be filed within four weeks hence, Rejoinder affidavit, if any, be filed within four weeks therefrom.
List in the last week of July, 2015 for final disposal.”**

It is submitted that Counsel for the Respondent has already filed Counter Affidavit on 28th February, 2015 and Counsel for the Petitioner has on 13th April, 2015 filed Rejoinder Affidavit. Copies of the counter affidavit and rejoinder affidavit have been included in the Paper Books.

The matters are listed before the Hon'ble Court with this Office Report.

Dated this the 12th Day of June, 2015.

ASSISTANT REGISTRAR

Copy to:

1. Mr. Rajiv Tyagi & Associates, Advocates
L-20, Kailash Colony.
2. Mr. Ravi Prakash Mehrotra, Advocate,
100 Lawyers Chambers, Supreme Court.

ASSISTANT REGISTRAR

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